## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



C.P. No.312/2005 In O.A. NO.826/2004

New Delhi this the 12th day of December, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A) Hon'ble Shri Mukesh Kumar Gupta, Member (J)

- Moti Ram, Stenographer Grade-II, Directorate General of Vigilance, Customs & Central Excise, Hotel Samrat, Chanakyapuri, New Delhi.
- Hari Singh, Stenographer Grade-II, Directorate General of Vigilance, Customs & Central Excise, Hotel Samrat, Chanakyapuri, New Delhi.
- 3. Madhu Ahuja,
  Stenographer Grade-III,
  Directorate General of Vigilance,
  Customs & Central Excise,
  Hotel Samrat, Chanakyapuri,
  New Delhi.
- 4. Vijaya Kumari
  Stenographer Grade-III,
  Directorate General of Vigilance,
  Customs & Central Excise,
  Hotel Samrat, Chanakyapuri,
  New Delhi.
- 5. Ramakrishna Dutta
  Stenographer Grade-II,
  Directorate of Organisation & Personnel
  Management, Customs & Central Excise,
  409/8, Deepshikha Building,
  Rajendra Place,
  New Delhi-110 008.
- 6. Jaishree Srivastava,
  Stenographer Grade-II,
  Office of the CDR,
  Customs, Excise & Service Tax
  Appellate Tribunal, West Block No.2,
  R.K. Puram, New Delhi.

-Applicants

(By Advocate: Shri Rajeev Singh, proxy for Shri C. Hari Shanker)

Versus

Shri B.K. Gupta DG, Directorate General of Inspection,

Customs & Central Excise, 5th Floor, Drum Shape Building, I.P. Estate, New Delhi-110 002.

-Respondent



(By Advocate: Shri R.N. Singh)

## ORDER (Oral)

## Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel for respondents has shown us a copy of order dated 14.11.2005 passed by the Hon'ble High Court of Delhi in W.P. (C) 21430/2005, W.P. (C) 21431/2005, W.P. (C) 21432/2005 and C.M. No.14136/2005, whereby operation of the Tribunal's orders dated 17.3.2005 has been stayed. As such, the present proceedings are dropped and notice to the respondent is discharged. However, applicants shall have liberty to revive the same, if necessary after the final order of the Hon'ble High Court of Delhi is available or the stay order passed by the Hon'ble High Court is vacated.

(Mukesh Kumar Gupta)

Member (J)

(V.K. Majotra) Vice Chairman (A)

12.12.03

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